

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1493**

TO BE ANSWERED ON THE 20TH SEPTEMBER, 2020/BHADRAPADA 29, 1942 (SAKA)

CRIME AGAINST WOMEN

1493. SHRI DIBYENDU ADHIKARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that inspite of different action plans of the Government, there is no steady improvement or decline in the number of rape cases in the country and crime against women has risen over 25 per cent since 2017;

(b) whether it is also a fact that conviction rate for rape cases was just below 27 per cent since 2018 and if so, the details thereof;

(c) the present status of fast track special courts as a part of the National Mission for Safety of Women (NMSW); and

(d) the pending cases under the Criminal Law (Amendment) Act, 2018 and the Protection of Children from Sexual Offences (POCSO) Act, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens, including crimes against women, is the primary concern of the States/Union Territories (UTs) in their respective jurisdictions. The States/UTs are competent to deal with all offences in such

matters under the extant provisions of laws. A comparison of crime rate (Crime Rate=Number of cases reported/Mid Year projected population in lakhs) of various crime heads, including rape of women, in the last few years does not show such a trend.

(c): As per available information, a total of 597 Fast Track Special Courts have been set up for expeditious trial and disposal of cases related to rape and Protection of Children from Sexual Offences (POCSO) Act.

(d): National Crime Records Bureau (NCRB) compiles and publishes information on crime in its publication "Crime in India". Published reports are available till the year 2018. The State/Union Territory-wise details of pending cases for crimes against women and POCSO cases are at Annexure.

ANNEXURE
L.S.US.Q. No. 1493 FOR 20.09.2020

State/UT-wise Cases Pending Trial at the end of the year (CPTEY) under crime against women and Protection of Children from Sexual Offences Act, 2012 (POCSO) during 2018

SL	State/UT	CPTEY under crimes	CPTEY under POCSO
1	Andhra Pradesh	34253	1343
2	Arunachal Pradesh	2358	28
3	Assam	56247	2664
4	Bihar	74099	2558
5	Chhattisgarh	23317	3861
6	Goa	1438	2
7	Gujarat	81138	6947
8	Haryana	20580	2361
9	Himachal Pradesh	6509	47
10	Jammu & Kashmir*	12219	24
11	Jharkhand	16667	757
12	Karnataka	54224	6150
13	Kerala	61420	3462
14	Madhya Pradesh	85063	6808
15	Maharashtra	192200	22070
16	Manipur	675	135
17	Meghalaya	2362	847
18	Mizoram	580	387
19	Nagaland	151	51
20	Odisha	100649	3148
21	Punjab	7582	566
22	Rajasthan	75882	3032
23	Sikkim	206	154
24	Tamil Nadu	18932	4531
25	Telangana	35894	3284
26	Tripura	4106	569
27	Uttar Pradesh	164720	17161
28	Uttarakhand	6244	586
29	West Bengal	256459	6251
	TOTAL STATE(S)	1396174	99784
30	A&N Islands	805	235
31	Chandigarh	678	2
32	D&N Haveli**	95	21
33	Daman & Diu**	81	23
34	Delhi	51369	7870
35	Lakshadweep	31	17
36	Puducherry	540	177
	TOTAL UT(S)	53599	8345
	TOTAL (ALL INDIA)	1449773	108129

Source: Crime in India